

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Contempt Petition No.66/2003  
in OA No.327/2000

25th 22/8/2003

Heard Smt.S.D.Gulani for Shri G.K.Masand, Counsel for applicant. Shri R.R.Shetty, Counsel for respondents 1 and 3.

The Tribunal by its judgement dated 19/3/2003 declared that the applicant was entitled to get the reimbursement to the tune of Rs.2,36,900/- as calculated by the respondents and directed the respondents to pay the amount forthwith. The Tribunal further directed the respondents to re-consider the disbursement of the balance amount or portions thereof claimed to have been incurred by the applicant sympathetically for disbursement taking into account rule position and facts of the case and pass appropriate order and communicate the same to the applicant as the respondents deem fit within four months of receipt of the order. Shri R.R.Shetty submits that the entire amount has been paid except a sum of Rs.9,100/- which was withheld on the presumption that the applicant was not entitled to diet charges being a Group 'A' Officer. It is submitted that for a correction of the order Review Petition was filed. Shri Shetty fairly stated that Review Petition has since been dismissed and it is expected that the order of the Tribunal in respect of disbursement of rest of the amount may be complied with within a period of four weeks.

We find no justification to initiate Contempt Proceedings in the facts and circumstances of the present case. However, it is provided that the respondents shall pay the rest of the amount

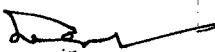
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within a period of four weeks from today. The notice on CP is  
discharged subject ofcourse to payment of the balance amount.

A copy of the order may be made available to shri R.R.Shetty for due compliance.

  
(S.K.AGRAWAL)  
MEMBER(A)

  
(S.R.SINGH)  
VICE CHAIRMAN

abp

order/s \_\_\_\_\_  
to \_\_\_\_\_  
on \_\_\_\_\_ (s)

on 29/8/03

